

# LEGISLATIVE ASSEMBLY

## NATIONAL CAPITAL TERRITORY OF DELHI

### REVISED LIST OF BUSINESS

Tuesday, 27 March 2018 / 06 Chaitra 1940 (*Saka*)

2.00 PM

1. **Question Hour :**

Starred Questions as shown in the separate list to be asked and replies given.

2. **Special Mention(Rule-280) :**

The following Members to raise matters under Rule-280 with the permission of the Chair :

- |                               |                         |
|-------------------------------|-------------------------|
| 1. Shri Sharad Kumar          | 6. Shri Vishesh Ravi    |
| 2. Shri Anil Kumar Bajpai     | 7. Shri Ram Chander     |
| 3. Shri Manjinder Singh Sirsa | 8. Shri Ajay Dutt       |
| 4. Shri Rajesh Gupta          | 9. Shri S. K. Bagga     |
| 5. Shri Om Prakash Sharma     | 10. Shri Vijender Gupta |

3. **Papers to be laid on the Table :**

**I. Shri Manish Sisodia, Hon'ble Deputy Chief Minister** to lay copies of the Delhi (State Tax) Notifications (List Enclosed) on the Table of the House (English & Hindi).

**II. Shri Satyendra Jain, Hon'ble Minister of Power** to lay copies of the following on the Table of the House:

- I. Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) (First Amendment) Regulations, 2018 Notification No.F.17(85/DERC/Engg./2017-18/5855/2661, dated 15 February 2018 (English & Hindi).
- II. Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) (First Amendment) Regulations, 2018 Corrigendum Notification No.F.17(85/DERC/Engg./2017-18/5855/2807, dated 07 March 2018 (English & Hindi).

4. **Discussion on Annual Budget (2018-19) :**

Discussion on Annual Budget (2018-19) presented by **Shri Manish Sisodia, Hon'ble Deputy Chief Minister** on 22 March 2018 to continue.

5. **Demands for Grants for the financial year 2018-19 :**

Consideration and passing of the Demands for Grants for the financial year 2018-19 presented by Shri Manish Sisodia, Hon'ble Deputy Chief Minister.

6. **Appropriation (No.02) Bill, 2018 :**

Shri Manish Sisodia, Hon'ble Deputy Chief Minister to introduce the 'Appropriation (No.02) Bill, 2018' (Bill No. 03 of 2018) with the leave of the House.

Hon'ble Deputy Chief Minister also to move that the Bill be considered and passed.

Delhi  
27 March 2018

C. Velmurugan  
Secretary

**विधान सभा**  
**राष्ट्रीय राजधानी क्षेत्र दिल्ली**  
**संशोधित कार्यसूची**  
**मंगलवार, 27 मार्च, 2018 / चैत्र 06, 1940 (शक)**  
**2.00 बजे अपराह्न**

1. **प्रश्न काल:** सदस्यों द्वारा पृथक् सूची में दिये गये प्रश्न पूछे जायेंगे और उनके उत्तर दिये जायेंगे।
2. **विशेष उल्लेख (नियम-280) :** निम्नलिखित सदस्यों द्वारा अध्यक्ष महोदय की अनुमति से नियम-280 के अंतर्गत विशेष उल्लेख के मामले उठाये जायेंगे:
  1. श्री शरद कुमार
  2. श्री अनिल कुमार बाजपेयी
  3. श्री मनजिंदर सिंह सिरसा
  4. श्री राजेश गुप्ता
  5. श्री ओमप्रकाश शर्मा
  6. श्री विशेष रवि
  7. श्री राम चन्द्र
  8. श्री अजय दत्त
  9. श्री एस.के.बग्गा
  10. श्री विजेन्द्र गुप्ता
3. **सदन पटल पर प्रस्तुत किये जाने वाले कागजात:**
  1. **श्री मनीष सिसोदिया, माननीय उप मुख्यमंत्री, दिल्ली (बिक्रीकर) अधिसूचनाओं (सूची संलग्न) की** हिन्दी-अंग्रेजी प्रतियां सदन पटल पर प्रस्तुत करेंगे।
  2. **श्री सत्येन्द्र जैन, माननीय उर्जा मंत्री** निम्नलिखित अधिसूचनाओं की हिन्दी-अंग्रेजी प्रतियां सदन पटल पर प्रस्तुत करेंगे:
    - क) दिल्ली विद्युत विनियामक आयोग (आपूर्ति कोड तथा निष्पादन मानक)(प्रथम संशोधन) विनियम, 2018 की अधिसूचना संख्या एफ.17(85)/डी.ई.आर.सी/इंजि./2017-18/5855/2661, दिनांक 15 फरवरी, 2018
    - ख) दिल्ली विद्युत विनियामक आयोग (आपूर्ति कोड तथा निष्पादन मानक)(प्रथम संशोधन) विनियम, 2018 के शुद्धि पत्र की अधिसूचना संख्या एफ.17(85)/डी.ई.आर.सी/इंजि./2017-18/5855/2807, दिनांक 07 मार्च, 2018
4. **वार्षिक बजट (2018-19) पर चर्चा:**

**श्री मनीष सिसोदिया, माननीय उप मुख्यमंत्री** द्वारा दिनांक 22 मार्च 2018 को प्रस्तुत वार्षिक बजट (2018-19) पर आगे चर्चा होगी।
5. **वित्त वर्ष 2018-19 हेतु अनुदान मांगें:**

श्री मनीष सिसोदिया, माननीय उप मुख्यमंत्री द्वारा वित्त वर्ष 2018-19 के लिए प्रस्तुत अनुदान मांगों पर विचार किया जायेगा तथा पारित किया जायेगा।
6. **विनियोजन (संख्या-02) विधेयक, 2018:**

श्री मनीष सिसोदिया, माननीय उप मुख्यमंत्री, सदन की अनुमति से 'विनियोजन (संख्या-02) विधेयक, 2018' (2018 का विधेयक संख्या 03) को प्रस्तुत करेंगे।

माननीय उप मुख्यमंत्री यह प्रस्ताव भी करेंगे कि विधेयक पर विचार किया जाये तथा पारित किया जाये।

दिल्ली  
27 मार्च, 2018

सी. वेलमुरुगन  
सचिव

No. 38/Fin(Estb-III)/2017/ 552  
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
FINANCE(Esttb-III) DEPARTMENT  
4<sup>TH</sup> LEVEL, 'A WING' DELHI SECTETRIAT.  
I.P. ESTATE, NEW DELHI 110002.  
CD-012448292

Dated: 26/03/18

To

The Secretary,  
Legislative Assembly,  
Old Secretariat, Delhi.

Sub: -Laying of papers on the table of the House.

Sir,

I intend to lay on the table of the House a copy of the Notification of the following papers:-

**DELHI (STATE TAX) NOTIFICATIONS**

S.NO.	File No. and Date of Notification	Notification No.	Subject	Page No.
1	F2(3)/Policy/GST/2017/65 8-69 dated 16.08.2017	01/2017	Seeks to introduce date for filing of GSTR-3B for months of July and August.	Eng. 02 Hindi 02
2	F2(3)/Policy/GST/2017/68 3-94 dated 18.08.2017	02/2017	Seeks to notify the date and conditions for filing the return in FORM GSTR-3B for the month of July, 2017	Eng. 03 Hindi 03
3	F2(3)/Policy/GST/2017/70 3-14 dated 23.08.2017	03/2017	Seeks to further extend the date for filing of return in FORM GSTR-3B for the month of July, 2017.	Eng. 02 Hindi 02
4	F2(3)/Policy/GST/2017/87 0-81 dated 29.09.2017	04/2017	Seeks to extend the last date for filing the return in FORM GSTR-3B for the months of August to December, 2017.	Eng. 02 Hindi 02
5	F3(786)/Policy/GST/2017/ 459-469 dated 30.06.2017	11/2017	Modes of verification under SGST Rules, 2017 + Seeks to amend Notification no 6/2017-State Tax dt 30.06.2017	Eng. 02 Hindi 01
6	F3(786)/Policy/GST/2017/ 470-480 dated 30.06.2017	12/2017	Seeks to notify the number of HSN digits required on tax invoice	Eng. 02 Hindi 01
7	F3(25)/Fin(Rev-I)/2017- 18/DS-VI/546 dated 22.08.2017	22/2017	Fifth Amendment	Eng. 05 Hindi 04
8	F3(31)/Fin(Rev-I)/2017- 18/DS-VI/675 dated 20.10.2017	27/2017	Sixth Amendment	Eng. 26 Hindi 49
9	F3(28)/Fin(Rev-I)/2017- 18/DS-VI/631 dated 27.09.2017	28/2017	Seeks to waive the late fee for late filing of FORM GSTR-3B, for the month of July	Eng. 01 Hindi 01
10	F3(38)/Fin(Rev-I)/2017- 18/DS-VI/716 dated 08.11.2017	32/2017	Seeks to granting exemption to a casual taxable person making	Eng. 03 Hindi 03

*26/3/18*

*Sd/-*

*27/3/18*

*Sh. Ramesh*



11	F3(38)/Fin(Rev-I)/2017-18/DS-VI/717 dated 08.11.2017	33/2017	Notifying section 51 of the SGST Act, 2017 for TDS.	Eng. 02 Hindi 02
12	F3(39)/Fin(Rev-I)/2017-18/DS-VI/718 dated 09.11.2017	34/2017	Seventh Amendment	Eng. 03 Hindi 04
13	F3(40)/Fin(Rev-I)/2017-18/DS-VI/719 dated 09.11.2017	36/2017	Eighth Amendment	Eng. 02 Hindi 03
14	F3(52)/Fin(Rev-I)/2017-18/DS-VI/758 dated 27.11.2017	38/2017	Seeks to amend notification no. 32/2017-ST dated 08.11.2017 so as to add certain items to the list of "handicrafts goods"	Eng. 02 Hindi 02
15	F3(68)/Fin(Rev-I)/2017-18/DS-VI/781 dated 01.12.2017	39/2017	Seeks to cross-empower State Tax officers for processing and grant of refund	Eng. 02 Hindi 02
16	F3(53)/Fin(Rev-I)/2017-18/DS-VI/759 dated 27.11.2017	40/2017	Seeks to make payment of tax on issuance of invoice by registered persons having aggregate turnover less than Rs 1.5 crores	Eng. 02 Hindi 02
17	F3(41)/Fin(Rev-I)/2017-18/DS-VI/720 dated 09.11.2017	45/2017	Ninth Amendment	Eng. 03 Hindi 04
18	F3(54)/Fin(Rev-I)/2017-18/DS-VI/760 dated 27.11.2017	46/2017	Seeks to amend notification No. 8/2017-State Tax.	Eng. 02 Hindi 02
19	F3(42)/Fin(Rev-I)/2017-18/DS-VI/745 dated 23.11.2017	47/2017	Tenth Amendment	Eng. 03 Hindi 03
20	F3(42)/Fin(Rev-I)/2017-18/DS-VI/746 dated 23.11.2017	48/2017	Seeks to notify certain supplies as deemed exports under section 147 of the SGST Act, 2017.	Eng. 02 Hindi 02
21	F3(42)/Fin(Rev-I)/2017-18/DS-VI/747 dated 23.11.2017	49/2017	Seeks to notify the evidences required to be produced by the supplier of deemed export supplies for claiming refund under rule 89(2)(g) of the SGST rules, 2017	Eng. 02 Hindi 02
22	F3(55)/Fin(Rev-I)/2017-18/DS-VI/761 dated 27.11.2017	50/2017	Seeks to waive late fee payable for delayed filing of FORM GSTR-3B for Aug & Sep, 2017	Eng. 01 Hindi 02
23	F3(58)/Fin(Rev-I)/2017-18/DS-VI/764 dated 27.11.2017	51/2017	Eleventh Amendment	Eng. 02 Hindi 03
24	F3(72)/Fin(Rev-I)/2017-18/DS-VI/826 dated 22.12.2017	55/2017	Twelfth amendment to SGST Rules, 2017	Eng. 07 Hindi 07
25	F3(70)/Fin(Rev-I)/2017-18/DS-VI/808 dated 12.12.2017	57/2017	Seeks to prescribe quarterly furnishing of FORM GSTR-1 for those taxpayers with aggregate turnover of upto Rs.1.5 crore	Eng. 02 Hindi 02
26	F3(71)/Fin(Rev-I)/2017-18/DS-VI/809 dated 12.12.2017	64/2017	Seeks to limit the maximum late fee payable for delayed filing of return in FORM GSTR-3B from October, 2017 onwards	Eng. 02 Hindi 02
27	F3(73)/Fin(Rev-I)/2017-18/DS-VI/827 dated	65/2017	Seeks to exempt suppliers of services through an e-commerce platform from	Eng. 02 Hindi 02



	22.12.2017		obtaining compulsory registration	
28	F3(74)/Fin(Rev-I)/2017-18/DS-VI/828 dated 22.12.2017	66/2017	Seeks to exempt all taxpayers from payment of tax on advances received in case of supply of goods	Eng. 02 Hindi 02
29	F3(77)/Fin(Rev-I)/2017-18/DS-VI/37 dated 17.01.2017	70/2017	Seeks to further amend SGST Rules, 2017 (Thirteenth Amendment).	Eng. 07 Hindi 09
30	F3(79)/Fin(Rev-I)/2017-18/DS-VI/56 dated 31.01.2017	71/2017	Extends the due dates for quarterly furnishing of FORM GSTR-1 for taxpayers with aggregate turnover of upto Rs.1.5 crore.	Eng. 02 Hindi 02
31	F3(80)/Fin(Rev-I)/2017-18/DS-VI/57 dated 31.01.2017	73/2017	Waives the late fee payable for failure to furnish the return in FORM GSTR-4	Eng. 02 Hindi 02
32	F3(81)/Fin(Rev-I)/2017-18/DS-VI/58 dated 31.01.2017	74/2017	Notifies the date from which E-Way Bill Rules shall come into force	Eng. 02 Hindi 02
33	F3(78)/Fin(Rev-I)/2017-18/DS-VI/55 dated 31.01.2017	75/2017	DGST (Fourteenth Amendment) Rules,2017	Eng. 09 Hindi 13
34	F3(83)/Fin(Rev-I)/2017-18/DS-VI/74 dated 13.02.2018	01/2018	Seeks to extend the last date for filing FORM GSTR-3B for December, 2017 till 22.01.2018.	Eng. 02 Hindi 02
35	F3(82)/Fin(Rev-I)/2017-18/DS-VI/59 dated 31.01.2017	03/2018	DGST (Fourteenth Amendment) Rules,2017	Eng. 15 Hindi 17
36	F3(86)/Fin(Rev-I)/2017-18/DS-VI/92 dated 23.02.2018	04/2018	Reduction of late fee in case of delayed filing of FORM GSTR-1	Eng. 02 Hindi 02
37	F3(87)/Fin(Rev-I)/2017-18/DS-VI/93 dated 23.02.2018	05/2018	Reduction of late fee in case of delayed filing of FORM GSTR-5	Eng. 02 Hindi 02
38	F3(88)/Fin(Rev-I)/2017-18/DS-VI/96 dated 23.02.2018	06/2018	Reduction of late fee in case of delayed filing of FORM GSTR-5A	Eng. 02 Hindi 02
39	F3(89)/Fin(Rev-I)/2017-18/DS-VI/94 dated 23.02.2018	07/2018	Reduction of late fee in case of delayed filing of FORM GSTR-6	Eng. 01 Hindi 01
40	F3(90)/Fin(Rev-I)/2017-18/DS-VI/95 dated 23.02.2018	09/2018	Amendment of notification No. 4/2017-State Tax dated 22.06.2017 for notifying e-way bill website	Eng. 02 Hindi 02
41	F3(96)/Fin(Rev-I)/2017-18/DS-VI/115 dated 1.3.2018	11/2018	Seeks to postpone the coming into force of the e-way bill rules	Eng. 01 Hindi 01
42	F2(3)/Policy/GST/2017/99 8-1009 dated 31.10.2017		Notification on extension of facility of LUT to all exporters issued	Eng. 02 Hindi 02
43	F3(22)/Fin(Rev-I)/2017-18/DS-VI/515 dated 11.08.2017		Fourth Amendment	Eng. 03 Hindi 03

**TABLE NO.2:- DELHI (STATE TAX- RATE) NOTIFICATIONS**

S.NO.	File No. and Date of Notification	Notification No.	Subject	Page No.
1	F3(20)/Fin(Rev-I)/2017-18/DS-VI/479 dated 31.07.2017	18/2017	Seek to reduce the rate of State Tax, on fertilisers from 6% to 2.5%	Eng. 02 Hindi 02
2	F3(26)/Fin(Rev-I)/2017-18/DS-VI/584 dated 06.09.2017	19/2017	Seeks to reduce SGST rate on specified parts of tractors from 14% to 9 %	Eng. 02 Hindi 02
3	F3(27)/Fin(Rev-I)/2017-18/DS-VI/585 dated 06.09.2017	20/2017	Seeks to amend notification No. 11/2017-ST(R) to reduce SGST rate on specified supplies of Works Contract Services, job work for textile & textile products, printing service of books, newspapers etc, admission to planetarium, and, also to provide option to GTA & transport of passengers by motorcab service providers to avail full ITC & discharge SGST @ 6%	Eng. 06 Hindi 08
4	F3(27)/Fin(Rev-I)/2017-18/DS-VI/586 dated 06.09.2017	21/2017	Seeks to amend notification No. 12/2017-ST(R) to exempt services provided by Fair Price Shops to Government and those provided by and to FIFA for FIFA U-17. Also to substitute RWCIS & PMFBY for MNAIS & NAIS, and insert explanation for LLP.	Eng. 03 Hindi 03
5	F3(27)/Fin(Rev-I)/2017-18/DS-VI/587 dated 06.09.2017	22/2017	Seeks to amend notification No. 13/2017-ST(R) to amend RCM provisions for GTA and to insert explanation for LLP.	Eng. 02 Hindi 02
6	F3(27)/Fin(Rev-I)/2017-18/DS-VI/588 dated 06.09.2017	23/2017	Seeks to amend notification No. 17/2017-ST(R) to make ECO responsible for payment of GST on services provided by way of house-keeping such as plumbing, carpentering etc.	Eng. 02 Hindi 02
7	F3(37)/Fin(Rev-I)/2017-18/DS-VI/703 dated 06.11.2017	24/2017	Seeks to amend notification No. 11/2017-ST(R) to reduce SGST rate on specified supplies of Works Contract Services.	Eng. 02 Hindi 02
8	F3(37)/Fin(Rev-I)/2017-18/DS-VI/704 dated 06.11.2017	25/2017	Seeks to amend notification No. 12/2017-ST(R) to exempt right to admission to the events organised under FIFA U-17 World Cup 2017.	Eng. 02 Hindi 02
9	F3(37)/Fin(Rev-I)/2017-18/DS-VI/705 dated 06.11.2017	26/2017	Exempt certain supplies to NPCIL.	Eng. 01 Hindi 01
10	F3(37)/Fin(Rev-I)/2017-18/DS-VI/706 dated 06.11.2017	27/2017	Seeks to amend notification no. 1/2017-state tax(rate) dated 30.06.2017 to give effect to gst council decisions regarding gst rates.	Eng. 10 Hindi 10
11	F3(37)/Fin(Rev-I)/2017-18/DS-VI/707 dated 06.11.2017	28/2017	Seeks to amend notification no. 2/2017-state tax(rate) dated 30.06.2017 to give effect to gst council decisions regarding	Eng. 09 Hindi 11



			gst exemptions.	
12	F3(37)/Fin(Rev-I)/2017-18/DS-VI/708 dated 06.11.2017	29/2017	Seeks to amend notification no. 5/2017-state tax(rate) dated 30.06.2017 to give effect to gst council decisions regarding restriction of refund on corduroy fabrics.	Eng. 02 Hindi 02
13	F3(43)/Fin(Rev-I)/2017-18/DS-VI/743 dated 23.11.2017	30/2017	Exempting supply of services associated with transit cargo to Nepal and Bhutan.	Eng. 02 Hindi 02
14	F3(44)/Fin(Rev-I)/2017-18/DS-VI/744 dated 23.11.2017	31/2017	Seeks to amend notification No. 11/2017-ST(R).	Eng. 06 Hindi 05
15	F3(45)/Fin(Rev-I)/2017-18/DS-VI/749 dated 24.11.2017	32/2017	Seeks to amend notification No. 12/2017-ST(R).	Eng. 04 Hindi 04
16	F3(46)/Fin(Rev-I)/2017-18/DS-VI/807 dated 12.12.2017	33/2017	Seeks to amend notification No. 13/2017-ST(R) regarding services provided by Overseeing Committee members to RBI under RCM.	Eng. 02 Hindi 02
17	F3(47)/Fin(Rev-I)/2017-18/DS-VI/750 dated 24.11.2017	34/2017	The notification No. 34/2017-state Tax (Rate) seeks to amend notification No. 1/2017-State Tax (Rate).	Eng. 07 Hindi 09
18	F3(48)/Fin(Rev-I)/2017-18/DS-VI/751 dated 24.11.2017	35/2017	Seeks to amend notification No. 2/2017-State Tax (Rate).	Eng. 03 Hindi 03
19	F3(49)/Fin(Rev-I)/2017-18/DS-VI/752 dated 24.11.2017	36/2017	Seeks to amend notification No. 4/2017-State Tax (Rate).	Eng. 02 Hindi 03
20	F3(50)/Fin(Rev-I)/2017-18/DS-VI/756 dated 27.11.2017	37/2017	Seeks to prescribe State Tax rate on the leasing of motor vehicles.	Eng. 03 Hindi 03
21	F3(51)/Fin(Rev-I)/2017-18/DS-VI/757 dated 27.11.2017	38/2017	Seeks to exempt payment of tax under section 9(4) of the SGST Act, 2017 till 31.03.2017	Eng. 02 Hindi 02
22	F3(56)/Fin(Rev-I)/2017-18/DS-VI/762 dated 27.11.2017	39/2017	Seeks to reduce GST rate on Food preparations put up in unit containers and intended for free distribution to economically weaker sections of the society under a programme duly approved by the Central Government or any State Government.	Eng. 02 Hindi 02
23	F3(57)/Fin(Rev-I)/2017-18/DS-VI/763 dated 27.11.2017	40/2017	Seeks to prescribe State Tax rate of 0.05% on intra-State supply of taxable goods by a registered supplier to a registered recipient for export subject to specified conditions.	Eng. 02 Hindi 03
24	F3(59)/Fin(Rev-I)/2017-18/DS-VI/768 dated 28.11.2017	41/2017	seeks to amend notification no. 1/2017-State tax(rate) dated 30.06.2017 to give effect to gst council decisions regarding gst rates.	Eng. 32 Hindi 40
25	F3(60)/Fin(Rev-I)/2017-18/DS-VI/779 dated 30.11.2017	42/2017	seeks to amend notification no. 2/2017-State tax(rate) dated 30.06.2017 to give effect to gst council decisions regarding	Eng. 05 Hindi 05



			gst exemptions	
26	F3(61)/Fin(Rev-I)/2017-18/DS-VI/769 dated 28.11.2017	43/2017	seeks to amend notification no. 4/2017-State tax(rate) dated 30.06.2017 to give effect to gst council decision regarding reverse charge on raw cotton.	Eng. 02 Hindi 02
27	F3(62)/Fin(Rev-I)/2017-18/DS-VI/770 dated 28.11.2017	44/2017	seeks to amend notification no. 5/2017-State tax(rate) dated 30.06.2017 to give effect to gst council decisions regarding restriction of ITC on certain fabrics.	Eng. 02 Hindi 02
28	F3(63)/Fin(Rev-I)/2017-18/DS-VI/771 dated 28.11.2017	45/2017	seeks to provide concessional GST rate of 2.5% on scientific and technical equipments supplied to public funded research institutions.	Eng. 06 Hindi 06
29	F3(64)/Fin(Rev-I)/2017-18/DS-VI/772 dated 28.11.2017	46/2017	Seeks to amend notification No. 11/2017-ST(R) so as to specify rate @ 2.5% for standalone restaurants and @9% for other restaurants, reduce rate of job work on "handicraft goods" @ 2.5% and to substitute "Services provided" in item (vi) against Sl No. 3 in table.	Eng. 04 Hindi 05
30	F3(65)/Fin(Rev-I)/2017-18/DS-VI/773 dated 28.11.2017	47/2017	Seeks to amend notification No. 12/2017-ST(R) so as to extend exemption to admission to "protected monument" and to consolidate entry at Sl. No. 11A & 11B.	Eng. 02 Hindi 02
31	F3(85)/Fin(Rev-I)/2017-18/DS-VI/97 dated 23.2.2018	01/2018	Seeks to amend notification No. 11/2017-State Tax (Rate) so as to notify CGST rates of various services as recommended by Goods and Services Tax Council in its 25th meeting held on 18.01.2018.	Eng. 08 Hindi 08
32	F3(84)/Fin(Rev-I)/2017-18/DS-VI/75 dated 13.2.2018	02/2018	Seeks to amend notification No. 12/2017-State Tax (Rate) so as to exempt certain services as recommended by Goods and Services Tax Council in its 25th meeting held on 18.01.2018.	Eng. 05 Hindi 06
33	F3(91)/Fin(Rev-I)/2017-18/DS-VI/98 dated 23.2.2018	03/2018	Seeks to amend notification No. 13/2017-State Tax (Rate) so as to specify services supplied by the State Government, Union territory or local authority by way of renting of immovable property to a registered person under SGST Act, 2017 to be taxed under Reverse Charge Mechanism (RCM).	Eng. 02 Hindi 02
34	F3(92)/Fin(Rev-I)/2017-18/DS-VI/99 dated 23.2.2018	04/2018	Seeks to provide special procedure with respect to payment of tax by registered person supplying service by way of construction against transfer of development right and vice versa.	Eng. 02 Hindi 02
35	F3(96)/Fin(Rev-I)/2017-18/DS-VI/116 dated 1.3.2018	05/2018	Seeks to exempt State Government's share of Profit Petroleum from State tax	Eng. 01 Hindi 01
36	F3(98)/Fin(Rev-	06/2018	seeks to amend Notification No.1/2017-	Eng. 07



	I)/2017-18/DS-VI/121 dated 7.3.2018		SGST (Rate).	Hindi 08
37	F3(93)/Fin(Rev-I)/2017-18/DS-VI/100 dated 23.2.2018	07/2018	seeks to amend Notification No.2/2017-SGST (Rate).	Eng. 02 Hindi 02
38	F3(94)/Fin(Rev-I)/2017-18/DS-VI/101 dated 23.2.2018	08/2018	seeks to amend Notification No.1/2017-SGST (Rate)	Eng.03 Hindi 03
39	F3(95)/Fin(Rev-I)/2017-18/DS-VI/102 dated 23.2.2018	09/2018	Seeks to amend Notification No.45/2017-State (Rate)	Eng. 02 Hindi 02

**TABLE NO 3.- DELHI OTHER NOTIFICATIONS**

1	F3(36)/Fin(Rev-I)/2017-18/DS-VI/702 dated 06.11.2017		Delhi State Level Screening Committee on Anti-Profiteering.	Eng. 01 Hindi 01
2	F3(17)/Fin(Rev-I)/2017-18/DS-VI/765 dated 27.11.2017		Delhi Authority for Advance Ruling, Constituted vied No. F.3(17)/Fin(Rev-I)/2017-18/DS-VI/412 dated 04.07.2017	Eng. 01 Hindi 01

Yours faithfully,

  
 (MANISH SISODIA)  
 DY.CHIEF MINISTER/FINANCE MINISTER